

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.221
CP 27 of 2019

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Chirag Laljibhai Patel & Ors
V/s
Jeel Polyplast Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on 25/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Harmish Shah, Advocate
For the Respondent : Ex-parte

ORDER

The respondent has already been proceeded ex-parte in the matter.

Learned Counsel for the applicant has filed written synopsis on 20.04.2024, vide inward diary No. D-1453. The same is taken on record.

However, Counsel for the applicant seeks adjournment to make submissions in the matter, which is allowed.

Re-list on- 27.06.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)